

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No. 486 of 2005

Jabalpur, this the 29th day of June, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Roop Singh Patel, S/o. Shri Ratan Singh
Patel, aged about 42 years, Guard,
Through Chief Yard Master, New Katni
Junction, W.C. Railway, Katni. Applicant

(By Advocate – Shri L.S. Tiwari)

V e r s u s

1. Union of India, through the Secretary,
Ministry of Railways, Rail Bhawan, New Delhi.
2. General Manager,
West Central Railway, Jabalpur.
3. Divisional Railway Manager, West Central
Railway, Jabalpur Div., Jabalpur.
4. Divisional Personal Officer, Jabalpur
Division, O/o. DRM, West Central Railway,
Jabalpur. Respondents

O R D E R (Oral)

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main reliefs :

"(i) to direct the respondents for placing the name of the applicant in proper place in the Departmental seniority and gradation of the guards,

(ii) the respondents may also kindly be directed to transfer his balance of GPF from Commercial Section to Guards Section of the fund amounting to Rs. 4,174/- alongwith calculation of interest."



3. The brief facts of the case are that the applicant has been reinstated as a Guard with the respondents Department vide order dated 23.11.2004 (Annexure A-1). He submitted representations dated 13.3.2005 (Annexure A-2), 20.4.2005 (Annexure A-3) and 12.3.2005 (Annexure A-4) to the respondents, stating that in the seniority lists dated 1.1.2005 and 18.2.2005 his name has not been incorporated. The said representations of the applicant are still pending with the respondents for consideration. The learned counsel for the applicant submitted that he will feel satisfied if directions are given to the respondents to consider and decide the said representations of the applicant within a time frame manner.

4. Accordingly, I feel that ends of justice would be met if I direct the respondents to consider and decide the said representations of the applicant dated 13.3.2005 (Annexure A-2), 20.4.2005 (Annexure A-3) and 12.3.2005 (Annexure A-4) by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. I do so accordingly. The learned counsel for the applicant is directed to send a copy of this order as well as the copy of the petition to the respondents immediately.

5. In view of the above the Original Application stands disposed of at the admission stage itself.



(Madan Mohan)
Judicial Member

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